IN THE SUPREME COURT OF INDIA CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO. 975 OF 2020

INDIAN OLYMPIC ASSOCIATION

... PETITIONER(S)

VERSUS

KERALA OLYMPIC ASSOCIATION & ORS.

..RESPONDENT(S)

<u>ORDER</u>

- 1. The Indian Olympic Association, which is registered as a Society under the Societies Registration Act and having its Registered Office in New Delhi, has come up with this petition seeking transfer of a writ petition in W.P.(C)No.2938 of 2020 filed by Respondent Nos. 1-3 herein on the file of the High Court of Kerala at Ernakulam.
- 2. I have heard Mr. D.N. Goburdhan, learned counsel for the petitioner, and Mr. V. Giri, learned senior counsel for Respondent Nos. 1-3.

- 3. While the Indian Olympic Association, which is the petitioner herein is a Society registered under the Societies Registration Act, 1860, The Kerala Olympic Association which is the first respondent herein, is a Society registered under The Travancore-Cochin Literary, Scientific and Charitable Societies Registration Act, 1955. But the first respondent is affiliated to the petitioner Association.
- 4. It appears that the election of office bearers to the Kerala Olympic Association (1st respondent herein), was held on 14.01.2019. The said election was conducted under the supervision of the High Court of Kerala in view of a couple of writ petitions filed therein.
- 5. On a complaint lodged by the 6th respondent herein, the Ethics Commission of the petitioner herein issued a notice dated 23.12.2019 to the 1st respondent proposing to conduct an inquiry with regard to the election held on 14.01.2019. This was purportedly on the basis of a memo filed in a civil suit.
- 6. Therefore, challenging the proceedings initiated by the Ethics Commission of the petitioner herein, the 1st respondent filed a writ petition in W.P.(C)No.2938 of 2020 on the file of the High Court of

Kerala at Ernakulam. The main contention of the 1st respondent in its writ petition was that the validity of the election of the office bearers to the 1st respondent Society, held under the supervision of the Kerala High Court, cannot be gone into by the Ethics Commission of the petitioner herein.

- 7. Contending that as per its own by-laws, which are binding upon the 1st respondent also, any proceeding against the petitioner Association could be filed only in a court within the jurisdiction of the Delhi High Court and that the said position has been made clear by the decision of this Court in *K. Murugan* vs. *Fencing Association of India, Jabalpur and Others*¹, the petitioner has come up with the above petition seeking transfer of the writ petition from the High Court of Kerala to the High Court of Delhi.
- 8. Mr. D.N. Goburdhan, learned counsel appearing for the petitioner invited my attention to Clauses 22.6, 28.8 and 31.3 of the Rules and Regulations of the Indian Olympic Association. Clause 22.6 reads as follows:-
 - **"22.6** All matters in relation to breach of ethics shall be referred to the Ethics Commission of the IOA as per the regulations of the Ethics Commission."

^{1(1991) 2} SCC 412

Clause 28.8 reads as follows:-

"28.8 The affiliated State Olympic Associations will abide by the Constitution of IOA."

Clause 32.3 reads as follows:-

"31.3 The Association may sue or be sued in the name of the Secretary General, IOA. A law suit can only be filed at New Delhi, the headquarters of I.O.A."

- 9. On the basis of the above Clauses, it is contended by Mr. Goburdhan, learned counsel for the petitioner that any legal proceeding against the petitioner can be filed only at New Delhi and that all the affiliated State Olympic Associations are bound to abide by the Constitution of the Indian Olympic Association, prescribing such a stipulation.
- 10. The learned counsel for the petitioner also invited my attention to the decision of this Court in *K. Murugan* (supra), wherein this Court issued a mandate that in the interest of the appropriate functioning of the Society, the litigation outside the headquarters of the Society should not be permitted and that all litigation should be only within the jurisdiction of the Delhi High Court.
- 11. The learned counsel for the petitioner also relied upon the decision of this Court in *Arvee Industries and Others* vs. *Ratan*

Lal Sharma², wherein this Court held that if a particular suit is ex facie instituted deliberately in a wrong court, it will not have any bearing on the question of transfer. The learned counsel next relied upon the decision in M.P. Triathlon Association Through Its Secretary and Another vs. Indian Triathlon Federation And Others³. wherein this Court directed the Indian Olympic Association to follow a particular Rule which requires the members to voluntarily surrender their right of seeking redressal in any court of law.

- 12. I have carefully considered the submissions of the learned counsel for petitioner.
- 13. The primary contention of the petitioner is that in view of the Rules and Regulations of the petitioner Association and the law laid down by this Court in *K. Murugan* (supra), the Kerala High Court did not have jurisdiction to entertain the Writ Petition. But the said contention appears to be flawed, at least prima facie, in the light of what had transpired in the past before the Kerala high court, to which my attention was drawn by Mr. V. Giri, learned senior

^{2(1977) 4} SCC 363

^{3(1996) 11} SCC 593

counsel appearing for the $1^{\rm st}$ respondent. However I refrain from deciding the question of jurisdiction here, as I am now concerned only with the question of transfer.

- 14. Suffice it to say that if a court has no jurisdiction to try a *lis*, it is good for the party raising the issue of jurisdiction to seek the dismissal/return of the proceedings, rather than seeking a transfer. I fail to understand the anxiety of the petitioner, to make an irregular proceeding initiated by the first respondent, regular. The decision in *Arvee Industries* (supra) is no answer to this contention, since this Court did not say in that case that an invalid proceeding, may be validated, at the instance of the opposite party by transferring the same to a court having jurisdiction. Paragraph 13 of the decision in *Arvee Industries* (supra) is of significance. It reads as follows:-
 - "13. It cannot be said that if a particular suit, is, ex facie instituted deliberately in a wrong court, it will not have any bearing whatsoever, on the question of transfer. The court may bear it in mind as an additional factor if there is, prima facie, on the pleadings sufficient justification for such a plea. It is, however, not necessary for us to express finally on the question of jurisdiction in this case. That on the pleadings there is a strong possibility of the High Court accepting the petitioners' objection to

territorial jurisdiction is also a relevant factor in the background of this case."

- 15. Therefore, the decision in *Arvee Industries* will not go to the rescue of the petitioner. Similarly, the order in *M.P. Triathlon Association* (supra) is of no assistance to the petitioner, as no proposition of law is laid down therein.
- 16. There is no dispute about the fact that the 1st respondent is also a Society registered independently under a different State enactment in Kerala. The present dispute pending on the file of the High Court of Kerala, relates to the election of office bearers to the 1st respondent Society and not the election of office bearers of the petitioner Association. Therefore, the 1st respondent can validly contend that any attempt by the petitioner to interfere with the internal affairs of the 1st respondent is amenable to the jurisdiction of the Kerala High Court.
- 17. As a matter of fact, there were proceedings before the Kerala High Court which resulted in the election being held on 14.01.2019 under the supervision of the Kerala High Court. At that time the petitioner did not think fit to come up with a Transfer petition. Therefore, I see no justification for ordering the transfer.

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18. I have not pronounced any final opinion on the question of

jurisdiction, though there are sufficient materials to come to a

conclusion one way or the other. This is just to enable the

petitioner to raise the issue of jurisdiction before the Kerala High

Court and invite a finding thereon.

19. Therefore, in fine, the Transfer Petitioner is dismissed. It will

be open to the petitioner to raise the issue of jurisdiction before the

Kerala High Court, along with all other contentions on merits.

.....J.
(V. RAMASUBRAMANIAN)

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New Delhi November 06, 2020